

NATIONAL COMPANY LAW TRIBUNAL
COURT-V, MUMBAI BENCH

221. C.P. (IB)/1251(MB)2021

IN THE MATTER OF

State Bank Of India

... Petitioner

Vs

Ranjeev Aggarwal

... Respondent

U/s 95(1) of the Insolvency and Bankruptcy Code, 2016

Order Delivered on 05.07.2024

CORAM:

MS. REETA KOHLI,
MEMBER (J)

MS. MADHU SINHA,
MEMBER (T)

Appearance through VC/Physical/Hybrid Mode:

For the Petitioner: Adv. Srishti Bansal (VC)

For the RP: Adv. Ashish Jha (VC)

ORDER

Ld. Counsel submits that the RP has already furnished the report on 25.08.2023. There is no response to the RP's report, neither any representation on behalf of the Personal Guarantor. RP submits that the report sent to the address of the Personal Guarantor has been returned back with the note "*addressee left without instructions*". Adv. Sristhi Bansal undertakes to supply the copy of the RP's report to the Respondent. Adjourned to **19.08.2024**.

Sd/-
MADHU SINHA
Member(Technical)

Sd/-
REETA KOHLI
Member(Judicial)

/Ziyaul/